

DECREES OF NAWAB OF FARUKHABAD ACT 1836

ACT NO. XII. OF 1836

(Rep., by Act 13 of 1860)

[23rd May, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 23rd May 1836.*

It is hereby enacted, that from the first day of June, 1836, if the holder of a decrees passed by the Nuwaub of Furruckabad under the provisions of Section VIII. of Regulation II. of 1803, shall be unable to obtain execution of the said decree by the Nuwaub for a period of six weeks, (which period of six weeks shall be calculated from the said 1st day of June, if the decree were passed before the 1st day of June, and from the time of passing the decree were passed on or after the said 1st day of June) the said holder shall be at liberty to sue out execution of the said decree in the Zillah Court of Furruckabad, and the Judge of that Court, on application made to that effect, shall execute the decree in the same manner in which a decree of the said Zillah Court is executed.

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